

incomplete jail certificate sent to him by jail authorities as the records have been lost ; and

(d) whether Government are considering the cases of such satyagrahis sympathetically in granting pension to them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTA MANI PANIGRAHI) : (a) Yes, Sir.

(b) The criteria of eligibility are the same as in other cases under the scheme.

(c) and (d). In cases where records have been destroyed due to passage of time, floods etc., and the concerned State Governments certify non-availability of records for the period/area, the corroborative/supportive/secondary evidence is accepted as per the scheme. To help in deciding the cases of participants of Arya Samaj Satyagraha 1938-39, Government of India has also appointed a Non-Official Screening Committee.

Ban on Import of Indian Fish

1572. **SHRI C. MADHAV REDDY :** Will the Minister of COMMERCE be pleased to state :

(a) whether several countries including Italy have imposed ban on Import of fish from India ;

(b) if so, the reasons therefore ;

(c) whether lack of proper quality control led to ban on import of Indian fish ;

(d) if so, the remedial action being taken ;

(e) whether rejected fish was sold in the domestic market ; and

(f) what is the institutional arrangement for quality control and what improvements are contemplated to avoid recurrence of such lapses ?

THE MINISTER OF COMMERCE (SHRI P. SHIV SHANKER) : (a) to (d). Italy and Saudi Arabia imposed ban/restriction on import of fish from India. The ban imposed by Italian Government was based on the reported high level cadmium content in cuttle-fish/squid exported from India. The ban has since been lifted by the Italian Government. The Government of Saudi Arabia imposed restrictions on the import of fresh and frozen fish from India as certain parts of India appeared in the list of 'Cholera infected areas' in the publications of the World Health Organisation. The ban/restriction referred to above is not directly related to quality control. The State Pollution Control Boards concerned have been requested by the Marine Products Export Development Authority to check pollution of our sea waters by industrial units. The mercury content in seafoods is being regularly checked and monitored.

(e) No, Sir.

(f) All important items of fish and fishery products are covered by quality control and pre-shipment inspection by the Export Inspection Agencies. The mercury content in fish and fishery products is being regularly monitored through the Central Institute of Fishery Technology, Cochin.

Tourists from USSR, Europe and Japan

1573. **SHRI SIMON TIGGA :** Will the Minister of TOURISM be pleased to state :

(a) the estimated number of tourists who visited India from U.S.S.R., Europe, Japan and Middle East countries during 1985-86 ; and

(b) the steps taken by Union Government to attract more tourists from these countries ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) The estimated number of tourists who visited India from USSR, Europe, Japan and Middle East Countries during 1985-86, is as given below :

	Number
U.S.S.R.	16,224
Europe (excluding USSR)	352,762
Japan	33,249
Middle East	120,690

(b) The steps taken by the Government to attract more tourists, particularly from these countries include launching of promotional schemes of 'Affordable India' in Europe and 'Summer Tours' in Japan.

In the Middle-East, India is being promoted as a "Family Holiday Destination" through special publicity campaigns.

Spinning Mill at Keonjhar in Orissa

1574. SHRI HARIHAR SOREN : Will the Minister of TEXTILES be pleased to state :

(a) whether Government have a proposal to set up co-operative spinning mill at Keonjhar in Orissa ;

(b) if so, the estimated cost of the proposed spinning mill ;

(c) whether licence has been granted to set up the spinning mill ;

(d) if not, the reasons therefor ; and

(e) the steps taken to expedite the implementation of the above proposal ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) and (b). Government do not set up spinning mills.

(c) to (e). No, Sir. The proposal to set up a spinning unit in the co-operative sector does not satisfy the locational guidelines.

Registered Cotton Jute and Wollen Mills

1575. SHRI SYED SHAHABUDDIN : Will the Minister of TEXTILES be pleased to state :

(a) total number of registered cotton, jute and wollen spinning and/or weaving mills in the country ;

(b) total number of spindles and looms ;

(c) the total number of such mills in operation on 1-1-87 with the corresponding total number of spindles and looms ;

(d) total number of sick mills in each category as on 1-1-87 ; and

(e) total number of sick mills already taken over by Government ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) to (e). The number of registered/licence mills alongwith licenced spindles and looms in the country as on 1-1-87 is as under :—

Spinning/composite unit	No.	Licence capacity		
		Spindles	Roters (in looms)	Looms
1	2	3	4	5
Cotton Textile including Man-made Fibre Textiles				
Spinning units	1446	361.03	—	—
Composite Mills/ Weaving units	287/ 182	—	0.93	2.48
Woollen Spinning Mills.				
Worsted	203	5.84	—	—